

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.OA 229 of 97

Date of order : 4.10.04

Present : Hon'ble Mr.Sarweshwar Jha, Administrative Member

Hon'ble Mr.M.K.Gupta, Judicial Member

D. C. NASKAR  
VS

UNION OF INDIA & ORS.

For the applicant : Ms.S.Banerjee, counsel

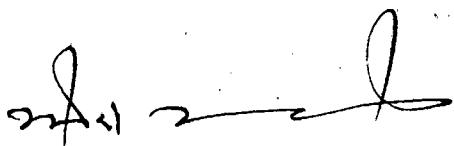
For the respondents : Mr.R.M.Roychoudhury, counsel

O R D E R

Sarweshwar Jha, A.M.

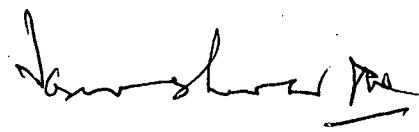
Heard both the 1d.counsel. At the very outset, 1d.counsel for the applicant submitted that the departmental proceeding had been initiated against the applicant against which this application was filed by him. The same has been concluded and necessary orders have been passed by the respondents. With the orders having been passed in the departmental proceeding, this application has become infructuous. She has also referred to OA 587/02, which has been filed by the applicant challenging the punishment order passed by the respondents after conclusion of the departmental proceeding, which is pending decision.

2. Under these circumstances, OA 229/97 having become infructuous, the same is disposed of as such. It is made clear that the issue raised in the OA 587/02 relating to promotion aspect would, however, remain pending with the said OA. No order as to costs.



MEMBER (J)

in



MEMBER (A)